

FORM A: Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BILTUBE INDUSTRIES LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	BILTUBE INDUSTRIES LIMITED
2.	Date of Incorporation Of Corporate Debtor	05-03-2004
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies-Pune
4.	Corporate Identity Number of corporate debtor	U21093PN2004PLC018983
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office: Gat No. 1172 to 1178, At post Kodoli, Taluka Panha, Kolhapur-416 114
6.	Insolvency commencement date in respect of Corporate Debtor	17.06.2022
7.	Estimated date of closure of insolvency resolution process	14.12.2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ashok Mittal IBBI/IPA-001/IP-P02549/2021-22/13889
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Banglow No 1, Aai Shree Khodiyar Krupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi Maa Tower, Mumbai-400 066 ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Banglow No 1, Aai Shree Khodiyar Krupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi Maa Tower, Mumbai-400 066 cirp.biltube@gmail.com
11.	Last date for submission of claims	01.07.2022 (14 days from the date of Initiation of CIRP)
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Banglow No 1, Aai Shree Khodiyar Krupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi Maa Tower, Mumbai-400066

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Biltube Industries Limited on June 17, 2022**. The creditors of **Biltube Industries Limited** are hereby called upon to submit their claims with proof on or before **July 01, 2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Note: Applicable forms can be downloaded from the following portal www.ibbi.gov.in → Quick Links → Downloads → Forms under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.06.2022
Place: Mumbai

Sd/-
Ashok Mittal
Interim Resolution Professional
IBBI/IPA-001/IP-P02549/2021-22/13889